

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 363 of 1994

Monday this the 4th day of April, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

P. Anas Haji,
Male Nursing Orderly,
Indira Gandhi Hospital,
Kavarathi. Applicant

By Advocate Mr. M. R. Rajendran Nair

Vs.

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathi.
2. The Director of Medical & Health
Services, Union Territory of
Lakshadweep, Kavarathi.
3. Union of India, represented by
Secretary to Government,
Ministry of Home Affairs, New Delhi.... Respondents

(By Advocate Mr. MVS Namboodiri)

ORDER

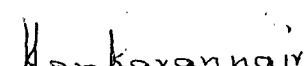
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

We have heard learned counsel for applicant
and the learned Standing Counsel for respondents. The
only direction required is one to 1st respondent to
dispose of Annexure A4. We direct 1st respondent to
consider Annexure A4 on merits and pass a reasoned order
thereon, within six weeks from today. We counsel
respondents to adhere to the time schedule strictly.

2. Application is disposed of with the aforesaid
directions. No costs.

Dated 4th April, 1994.


P. V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN